

**GOVERNMENT OF INDIA  
FOOD PROCESSING INDUSTRIES  
LOK SABHA**

UNSTARRED QUESTION NO:2048  
ANSWERED ON:17.12.2013  
IMPORT OF PROCESSED FOOD PRODUCTS  
Nagar Shri Surendra Singh

**Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:**

- (a) whether import of processed food products are posing adverse impact on the indigenous food processing industries;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether some Indian companies are using foreign company brands for their processed food items; and
- (d) if so, the action taken against such companies ?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT)

(a) & (b) Import of processed food products are permitted subject to compliance of regulatory standards and on payment of prescribed import duties as per the prevailing rates. Food Processing Industries has been growing at an Average Annual Growth Rate of around 8.6 percent in terms of its contribution to GDP as compared to little less than 4 percent and 8 percent by Agriculture and manufacturing sectors respectively for the last five years ending 2011-12. Therefore, there is no indication of any adverse impact on Food Processing Sector in general solely on account of import of processed food products.

(c) & (d) The Trade Mark Act, 1999 seeks to protect the interest of the registered proprietors of the Trade Marks. The Act also provides for the prevention of the use of fraudulent marks including penalties and procedures connected thereto. The registration of trademarks is not mandatory and many companies may prefer not to register their trademarks.